IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ATUL SREEDHARAN

ON THE 17th OF MARCH, 2023

MISC. CRIMINAL CASE No. 11850 of 2023

Between:-

RUPENDRA SINGH S/O GOVIND SINGH, AGED ABOUT 35 YEARS, R/O GRAM DEVRA THANA MEHGAON DISTRICT BHIND AT PRESENT GAYTARI BIHAR COLONY GOLE KA MANDIR, DISTRICT GWALIOR (MADHYA PRADESH)

....APPLICANT

(BY SHRI MAYANK PATHAK – ADVOCATE)

AND

STATE OF MADHYA PRADESH, THROUGH POLICE STATION LAHAR DISTRICT BHIND (MADHYA PRADESH).

....RESPONDENT

(BY SHRI LOKENDRA SHRIVASTAVA – PUBLIC PROSECUTOR)

This application coming on for admission this day, the court passed the following:

ORDER

This is the second application under Section 439 of the Code of Criminal Procedure, 1973 for grant of bail to applicant Rupendra Singh in connection with Crime No.227/2022 registered at Police Station Lahar District Bhind for the offences punishable under Sections 294, 323, 307, 34 of IPC.

This is second application for grant of bail moved by the applicant herein. He is in judicial custody since 07-11-2022. Earlier application was dismissed as withdrawn with liberty to file afresh in the week commencing 12-06-2023 or after the statement of complainant is recorded before the trial Court whichever is earlier. Present application has been filed as the statement of complainant and injured witness is recorded before the trial Court as PW-1 and PW-2 and both of them have turned hostile and not supported the case of the prosecution.

Learned counsel for the State has opposed the application for grant of bail.

Under the circumstances, in view of what has been argued and discussed hereinabove, application is allowed. It is directed that the applicant herein shall be enlarged on bail upon his furnishing a personal bond in the sum of Rs.50,000/- (Rs. Fifty Thousand Only) with one solvent surety in the like amount to the satisfaction of the learned trial court.

Certified copy as per rules.

(ATUL SREEDHARAN) JUDGE

Anil*